

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.Nos.336/94 & 339/94.

Friday, this the 25th day of February, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

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1. Kumari Laila G., Vijayabhavan,
AS Road, Alleppey North P.O.
2. K Shanmugham Chettiar,
Parvathy Nivas, New Bazar,
Alleppey--688 001.
3. Sambaviamma KK,
Kalathil House, Thumpolly,
Alappuzha--8.

....Applicants in OA 336/94.

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1. Remani Ammal PN,
MP No.VI/243, Neerath Lane,
Ulloor, Thiruvananthapuram.
2. Sudhadevi SR, Jaya Bhavan,
Poozhikunnu,
Industrial Estate PO,
Thiruvananthapuram - 19.
3. Laila A, Ayanivilakom Veedu,
Vellayambalom,
Thiruvananthapuram.
4. Sreekala Devi KC,
Muthazha Veedu,
Thuruvikkal PO,
Thiruvananthapuram - 31.
5. Venaja Kumari KR,
Lakshmana Vilasam Bungalow,
Aryanad PO, Nedumanagad.
6. AK Varghese, Aluckal House,
Marikad PO, Athani (via),
Aluva--683 589.

....Applicants in OA 339/94.

By Advocate Smt Daya K Panicker.

Vs.

1. Union of India represented by
Secretary, Ministry of Home Affairs,
New Delhi.
2. The Director,
Directorate of Census Operations,
Kerala, Thiruvananthapuram.

....Respondents in OA 336/94 & 339/94.

By Shri C Kochunni Nair, Senior Central Govt Standing Counsel.

contd.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

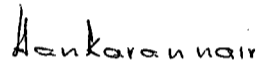
Applicants seek consideration for appointment. They have raised various contentions to support their claims. Even if all the contentions are upheld, age stands in the way of each one of them. The upper age limit for appointment is twenty five, extendable by three years adding the actual period of services rendered by them. Even after this, they are far distanced from the age limit.

2. For this reason, we dismiss these applications. No costs.

Dated the 25th February, 1994.



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN